

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-125(Pt.2)/2008/ 217 /A.

From :- Shri Kaushik Kumar Sharma,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Smti Helen Dawngliani,  
Registrar, Gauhati high Court,  
Aizawl Bench, Aizawl.

Dated Guwahati, <sup>H</sup>12 January, 2021.

Sub:- Earned leave.

Ref:- Your letter dated 11.01.2021

Madam,

With reference to the above, I am directed to inform you that the prayer of Shri Thang Lianmang Guite, District & Sessions Judge, Lunglei Judicial District, regarding Earned Leave for 9 (nine) days w.e.f. 12.01.2021 to 20.01.2021, along with station leave permission, has been granted. Further, Shri Guite, has been directed to hand over charge to Smti. R. Vanlalchami, Addl. District & Sessions Judge, Lunglei before proceeding on leave.

Shri Guite may be informed accordingly.


Yours faithfully,

sd/-

**JT.REGISTRAR (VIGILANCE)**

Memo no.NO.HC.VII-125(Pt.2)/2008/ 218 /A. dtd. 12.1.2021  
Copy to:

✓ 1. The Project Manager, Gauhat High Court, Guwahati.

  
**JT.REGISTRAR (VIGILANCE)**  
Rohin